

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. +2273

TO BE ANSWERED ON WEDNESDAY, THE 4th March, 2020

Family Courts

**+2273. SHRI OMPRAKASH BHUPALSINH alias
PAWAN RAJENIMBALKAR:**

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether the Government is formulating any separate scheme to set up family courts in the country;
- (b) if so, the details thereof;
- (c) the details of the action being taken by the Government to set up such family courts in Osmanabad districts in Maharashtra; and
- (d) the time by which the said courts are likely to be set up?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS,
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (d): The Family Courts Act, 1984 provides for establishment of Family Courts by the State Governments in consultation with the High Courts to promote conciliation and secure speedy settlement of disputes relating to marriage and

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family affairs. Setting up of Family Courts is in the domain of the State Governments who set up such Courts as per their need and resources in consultation with the concerned High Courts. Family Court is functioning at Osmanabad district in Maharashtra w.e.f. 4th February, 2018 as per Government of Maharashtra notification dated 31st January, 2018.
